

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

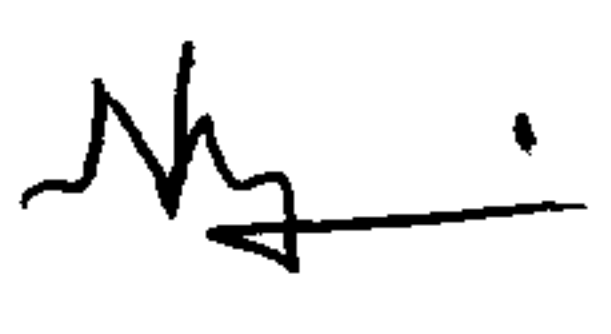
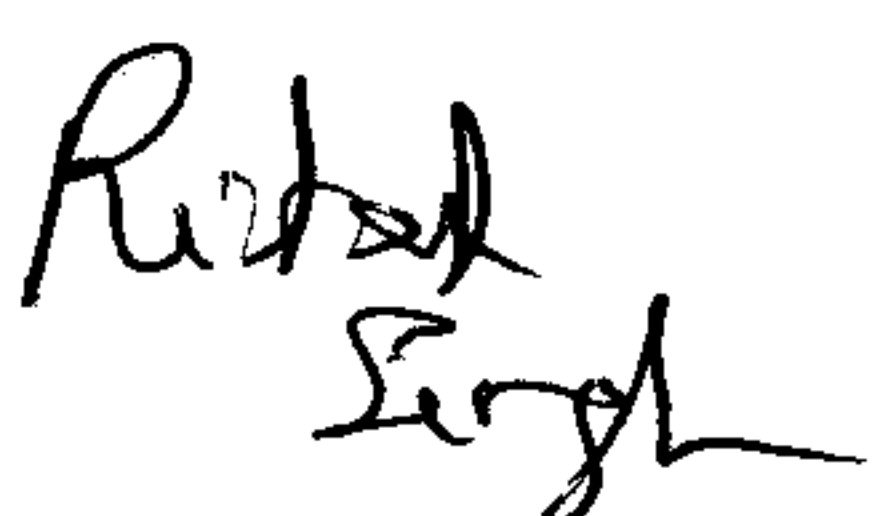
CP No. 25/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 30.05.2019**

Name of the Company: Ashish Laxmiswarup Srivastava
V/s.
DB Shapriya Construction Ltd. & Anr.

Section of the Companies Act: Section 168 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NISHAN M (For Vishwas K. Shah)	Adv.	Petitioner	
2.	Ritesh Singh	Adv.	Petitioner	

ORDER

The Petitioner is represented through their respective Learned Counsel(s).

The instant application is filed by the petitioner under Section 168 & applicable provisions of the Companies Act.

The Petitioner as well as Registry is directed to issue notice of date of hearing on Respondent and shall file the proof of service.

The Respondent shall file its objections, if any, within **two** weeks by serving an advance copy to the petitioner.

List the matter on 27.06.2019 for hearing before admission.


MANORAMA KUMARI
MEMBER (JUDICIAL)


HARIHAR PRAKASH CHATURVEDI
MEMBER (JUDICIAL)

Dated this the 30th day of May, 2019.